

**Recommendation**

9. The Board felt that the pattern of financing of Centrally Sponsored Schemes for the development of National Parks and Sanctuaries needs revision so that more central assistance should be made available to the States for essential items of infrastructure development.

10. The need for providing adequate incentives and legal aid to the field staff engaged in enforcement work was endorsed by the Board and all the State Governments were urged to take necessary action in this regard.

11. The Board felt that the Second Core for the Simlipal Tiger Reserve should be notified expeditiously by the State Government and that there should be no question of allowing any exploitation of timber in this area.

**Action Taken**

9. The matter has been taken up with the Planning Commission and the Ministry of Finance.

10. The matter is being taken up with all the States and Union Territories for appropriated action.

11. The matter has been taken up with the Government of Orissa.

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**Reservation of Seats for Nepales and Tsong Communities in Sikkim Legislative Assembly**

3703. SHRI P.M. SUBBA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been persistent demands from Nepalese and Tsong communities of Sikkimese origin for reservation of seats to them in the Sikkim Legislative Assembly ;

(b) whether the Sikkim Legislative Assembly has also passed a resolution supporting the above stand and forwarded it to the Central Government ;

(c) if so, whether the above have been considered and a decision taken in the matter ; and

(d) if so, the details of that decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (d) There have been proposals for reservation of seats in the Sikkim Legislative Assembly for Nepalese and Tsong Communities of Sikkimese Origin. A resolution for

reservation of seats for different communities of Sikkimese Origin including Tsong Community in the State's Legislature has also been received in this regard. Two writ petitions one by Shri R.C. Poudyal, President, Sikkim Congress (R) and another by Shri Somnath Poudyal in regard to existing provisions for reservation in Sikkim Legislative Assembly are pending in the Supreme Court of India. The outcome of these writ petitions is awaited.

**Ekatmata Yagna**

3704. SHRI BALASAHEB VIKHE PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some political organisations had proposed to hold Ekatmata Yagna in the country ;

(b) the objectives for holding this Yanga ;

(c) whether Yanga is going to create a sense of feeling of separatism between the different sections of people ; and

(d) whether Government have tried to use their good offices to impress the organisers about the ill effects that the